

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 16
CP (IB) No.199/BB/2022

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mr. Ealumalai Narayan ... Respondent

Order under Sections 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. S. Maitreyi Bhat, Adv.
For the Petitioner : Proxy Counsel appeared

ORDER

1. Heard the Ld. Counsel for the RP.
2. Pursuant to Order dated 04.03.2024, Ld. Counsel for the RP stated that she has paid the cost as directed, however she could not file the proof of payment due to technical issue and therefore seeks further time. We make it clear that unless the proof of payment is filed, RP Report will not be considered. In view of the above, Ld. Counsel for the RP is granted final opportunity to file the proof of cost along with the proof of service of RP's report on the Respondent, within a period of one week and get in touch with the Registry to solve the issue. Ld. Proxy Counsel for the Petitioner seeks adjournment as the arguing Counsel is held up in the Hon'ble High Court.
3. At the request, list the matter on **05.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)